

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 210/MP/2022

- Subject : Petition under Section 17(3) and 17(4) of the Electricity Act, 2003 for assignment of licence granted to Koppal-Narendra Transmission Limited pursuant to order dated 28.3.2022 bearing licence No.69/Transmission/2022/CERC by way of hypothecation for creation security interest in favour Axis Trustee Service Limited acting as the security trustee for the benefit of Axis Bank Limited (including their respective successors, transferees, novatees, and assigns) and other secured parties and creation of other security by way of mortgage/ hypothecation/ assignment of rights, title, interest, claims, demands benefits of Koppal – Narendra Transmission Limited in the project under “Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500 MW)” on build, own, operate and maintain basis as detailed in the scheduled to Transmission Licence, Project assets, clearance, project documents, agreements, approval and rights, accounts, receivables of Koppal-Narendra Transmission Limited.
- Date of Hearing : 27.9.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Koppal-Narendra Transmission Limited (KNTL)
- Respondents : ReNew Surya Ojas Private Limited and 5 Ors.
- Parties Present : Shri Amit Kumar, KNTL
Shri Mohit Jain, KNTL
Shri Ankush Khurana, KNTL
Shri Swapnil Verma, CTUIL
Shri Ranjit Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking approval for assignment of licence granted to the Petitioner by way of hypothecation for creation of security interest in favour of Axis Trustee Service Limited acting as Security Trustee for the benefit of the lender, Axis Bank Limited and other secured parties and for creation of other security by way of mortgage/ hypothecation/assignment of rights, title, interest, claims demands, benefits of the Petitioner in the project assets, clearance, project documents, agreements, approval, accounts, receivables and rights of the Petitioner. The representative of the Petitioner submitted that the Petitioner has already served the copy of the Petition on the Respondents including CTUIL and Bid Process Coordinator and requested the Commission to reserve the matter for order.



2. After hearing the representative of the Petitioner, the Commission ordered as under:
- (a) Admit.
 - (b) The Respondents to file their reply, if any within a week with copy to the Petitioner who may file its rejoinder thereof, within a week thereafter.
 - (c) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)